


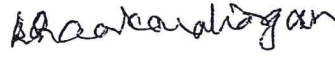
NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/10/2017 AT 10.30 AM

PRESENT: SHRI. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/131/ (IB)/2017  
NAME OF THE PETITIONER(S) : A. SOMASUNDARAM  
NAME OF THE RESPONDENT(S) : MARG PROPERTIES LTD  
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	C.S. MURUGAPPAN	Counsel for Petitioner	
2.	B.R. Shankaralingam	Respondent Counsel	

**ORDER**

Counsel representing both the parties are present. While hearing the submissions, it has been pointed out by the counsel for respondent that the petitioner has not filed the affidavit and bank statement as per Sec. 9(3)(b) & (c) and other required statutory formalities to be complied as per the provisions of the IB Code, 2016. Counsel for petitioner stated that he could not file the same within the stipulated time as he could not get the affidavit from the Bank. In view of the notification dated 29.6.2017 issued by the Ministry of Corporate Affairs, the matter stands abated.

-sd-

**K Anantha Padmanabha Swamy**  
**Member (Judicial)**

bc